

प्रेषक,

जिलाधिकारी,
शामली।

सेवा में,

रजिस्ट्रार,
मा0 राष्ट्रीय हरित प्राधिकरण,
कार्पनिक्स मार्ग नई दिल्ली।

संख्या 4023 /ख0वि0 /2020,

दिनांक 28-10-2020

विषय

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0-150/2019 संदीप खर्ब बनाम
मिनिस्ट्री ऑफ इन्वायरमेन्ट फारेस्ट एण्ड क्लाइमेट चेन्ज के सम्बन्ध में पारित आदेश
दिनांक 05-03-2020, 28-11-2019 व अद्यतन स्थिति का प्रेषण।

महोदय,

कृपया उपर्युक्त विषयक सदस्य सचिव,राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण,
पर्यावरण निदेशालय, विनीत खण्ड-1, गोमती नगर, उ0प्र0, लखनऊ के पत्रांक-460/ एम0-वाद
शामली/2020 दिनांक 20-10-2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत प्रमुख
सचिव, पर्यावरण वन एवं जलवायु परिवर्तन उ0प्र0 शासन के पत्र सं0-130/81-7-2020 दिनांक
25-02-2020 का कडाई से अनुपालन सुनिश्चित करवाते हुए प्रश्नगत ओ0ए0 सं0-150/2019 संदीप
खर्ब बनाम मिनिस्ट्री ऑफ इन्वायरमेन्ट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य में मा0 न्यायालय के समक्ष
अनुपालन आख्या दाखिल करवाने की अपेक्षा की गयी है।

संदर्भित पत्र के अनुपालन में प्रश्नगत प्रकरण मे मा0 राष्ट्रीय हरित प्राधिकरण, नई
दिल्ली द्वारा पारित आदेश दिनांक 28-11-2019 व 05-03-2020 की अनुपालन आख्या एवं अद्यतन
अनुपालन आख्या संलग्न कर सेवा में सादर प्रेषित है। कृपया अवगत होने का कष्ट करें।

संलग्नक:-उपरोक्तानुसार।

भवदीय,

(जिसजीत कौर)
जिलाधिकारी,
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अनुसचिव, पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 निदेशालय, लखनऊ।
- 3- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 4- सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, पर्यावरण निदेशालय,
विनीत खण्ड-1,गोमती नगर, उ0प्र0, लखनऊ।

जिलाधिकारी,
शामली।

विषय :- मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओ0ए0 150/2019 संदीप खरब बनाम मिनिस्ट्री ऑफ इन्वायरमेन्ट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य के सम्बन्ध में।

सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड-1, गोमती नगर, उ0प्र0, लखनऊ के पत्रांक-460/ एम0-वाद शामली/2020 दिनांक 20-10-2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत ओ0ए0 सं0-150/2019 संदीप खरब बनाम मिनिस्ट्री ऑफ इन्वायरमेन्ट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य दिनांक 05-03-2020 पारित किये गये आदेश जिसके सुसंगत अंश निम्नवत् है :-

“In pursuance of order dated 28.11.2019, we are informed that certain further orders have been passed by the State of U.P permitting mining with safeguards. Let such orders and effect thereof on the ground be placed on record as on 30.04.2020, before the next date.” के क्रम में मा0 न्यायालय के समक्ष अनुपालन आख्या दाखिल करवाने की अपेक्षा की गयी है।

प्रकरण में अवगत कराना है कि निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या-479/एम0-228/2017(खनन निती)(iii) दिनांक 28-06-2019 द्वारा अवगत कराया है कि मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेश के अनुक्रम में सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अध्यक्षता में गठित उच्चस्तरीय बैठक में दिये गये सुझाव “Project Proponent must ensure that the CCTV Camera, Personal Computer (PC), Internet Connection, Power back up, access control of mine lease site, and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.” के परिप्रेक्ष्य में ओ0ए0 सं0-44/2016 मुश्तकीम बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय व अन्य में मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2018 द्वारा उक्त सुझाव को लागू किये जाने हेतु उत्तर प्रदेश सरकार को निर्देशित किया गया है। साथ ही ओवर लोडिंग पर प्रभावी नियंत्रण हेतु पट्टाधारकों से खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर से इन्टीग्रेट किये जाने के निर्देश दिये गये हैं। उक्त के दृष्टिगत यदि अधिकांश खनन क्षेत्रों का निकासी मार्ग एक ही हो तो, उस क्षेत्र के समस्त पट्टेधारकों का समूह बनवाकर ऐसे निकासी मार्ग पर प्रश्नगत व्यवस्था का अनुपालन कराया जाये। अन्त में उक्त पत्र में मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार प्रश्नगत व्यवस्था का अनुपालन अपने स्तर से सुनिश्चित कराने की अपेक्षा की गयी है।

उक्त निदेशों के अनुपालन में जनपद शामली में खनन क्षेत्र ग्राम मामौर अहतमाल साबिक में सी0सी0टी0वी0 कैमरे, पी0टी0जेड0 कैमरा व तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर से इन्टीग्रेट करा लिया गया है। इस सम्बन्ध में फोटोग्राफ सहित रिपोर्ट संलग्न कर प्रेषित है। मौके पर उक्त खनन क्षेत्र में Personal Computer (PC), Internet Connection, Power back up, उपलब्ध है। प्रकरण से सम्बन्धित संयुक्त रिपोर्ट संलग्न कर सेवा में सादर प्रेषित है।


(डॉ रंजना सिंह)
सहायक भूवैज्ञानिक/
खान अधिकारी,
शामली।

सेवा में,

जिलाधिकारी महोदय,
शामली।

महोदय,

सादर अवगत करना है कि आज दिनांक 24-10-2019 को तहसील कैराना के ग्राम ममौर अहममाल के गाश संख्या - 2/9, 2/10, 2/11, 3, 4 मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षेत्रफल 15.818 हेक्टेयर में ई-नीलामी द्वारा साधारण बालू (यमुना नदी) में 5 (पाँच) वर्ष के लिए स्वीकृत खनन पट्टा क्षेत्र में तेल मशीन एवं सी० सी० टी० वी० कैमरा स्थापित करने के संबंध में खनन क्षेत्र का निरीक्षण/जाँच की गयी।

निरीक्षण के समय मौके पर पाया गया कि पट्टेधारक द्वारा उक्त खनन क्षेत्र के निकासमार्ग पर तेल मशीन एवं 4 (चार) सी० सी० टी० वी० कैमरे स्थापित करा लिये / लगा लिये गये हैं। मौके के फोटोग्राफ संलग्न हैं।

आख्या अग्रेत्तर कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

दिनांक :- 24-10-19

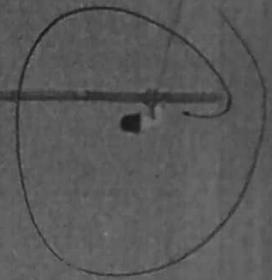
Dev
24/10/19
खान निरीक्षक
शामली

गोख भागीन के पास केसरा

Box
24/10/19
बनान निर्देशक
ग्रामिका

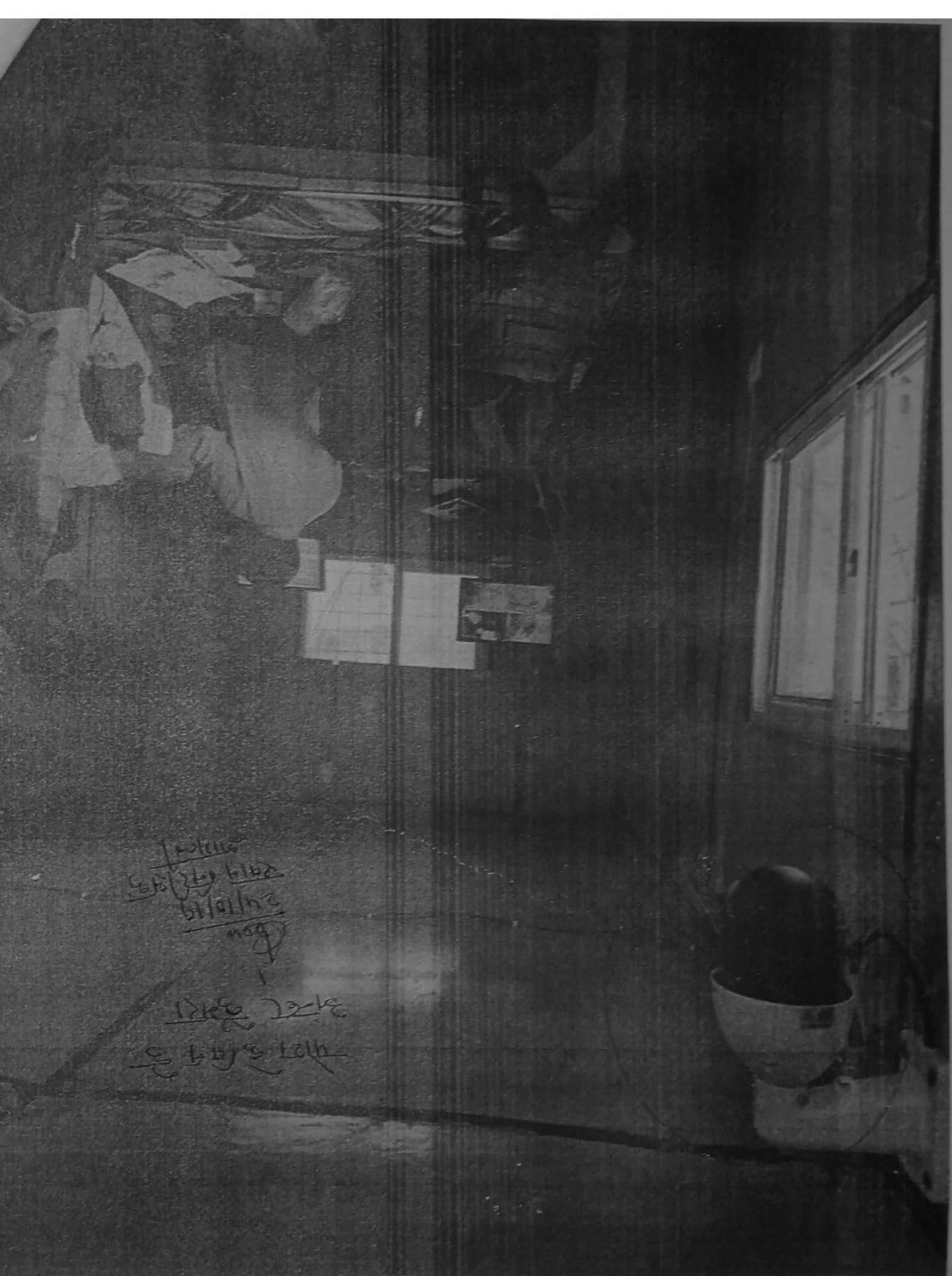


समिज रोड पर अमर
Bom
24/10/19
शानि रिरी १५५
शानि १५५



कलिका गुरु मन्त्रालय

कलिका
24/10/19
राज्य विद्यालय
गणपती



Handwritten text on a notice, possibly a calendar or schedule, with some illegible characters.

Handwritten text, possibly a date or time, such as '12/15/14'.

Handwritten text, possibly a name or address, such as '12/15/14'.

श्वान श्रेय केसरेवळे शे
कोड

Baw
24/10/19
श्वान निरीक्षक
शाहवादी

पट्टा धारक - श्री. राम राम, देवदा
ग्राम - मागीर अहमदनगर जिल्हा
खान लीमफळ - 410108 हैवट
जानिज कायम - शाहवादी बाल
पट्टा अर्जा - 5 वर्ष
पर्यावरण वर्ग 10 नव्या
GD3/P/पाया/S/EAU/का/16/2018
दिनांक - 24 दि. 10. 2019





मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओ0ए0 150/2019 संदीप खरब बनाम मिनिस्ट्री ऑफ इन्वायरमेंट फारेस्ट एण्ड क्लाइमेट चेन्ज व अन्य के सम्बन्ध में तहसील कैराना के के खनन क्षेत्र ग्राम मामौर अहतमाल साबिक के गाटा संख्या-2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षे0 15.818 हे0 की अद्यतन अनुपालन आख्या :-

1. पट्टाधारक के प्रस्ताव Environment Clearance for ordinary Sand Mine On Yamuna River located at Gata:- 2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षे0 15.818 हे0 को राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 द्वारा अधिसूचना 2006 (यथा संशोधित) में दिये गये प्राविधानों के अधीन दिनांक 26.12.2018 द्वारा पर्यावरणीय स्वीकृति निर्गत है। (छायाप्रति संलग्न) - 1
2. इकाई द्वारा पर्यावरणीय स्वीकृति में उल्लिखित शर्तों का अनुपालन सुनिश्चित न किये जाने की दशा में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अंकन 7,20,000/-रूपये द्वारा पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित धनराशि को जमा किया गया एवं जिला प्रशासन द्वारा 13,25,000/-रूपये के रूप में प्रतिभूति की धनराशि से जब्त की गयी है।
3. इकाई के संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक 90177/UPPCB/Circle3(UPPCBHO)/CTO/water/Shamli/2020 Dated 11-04-2020 व 90161/UPPCB/Circle3(UPPCBHO)/CTO/air/Shamli/2020 Dated 11-04-2020 द्वारा क्रमशः जल व वायु सहमति निर्गत की गयी है, जिनकी वैधता 31-12-2020 है। (छायाप्रति संलग्न) - 2
4. राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 लखनऊ द्वारा आयोजित 348वीं बैठक दिनांक 18-02-2020 में लिये गये निर्णय के अनुपालन में इकाई द्वारा अंकन 20,45,000/-रूपये की बैंक गारंटी जमा की गयी है, जिसकी Expiry Date 19-03-2024 है।
5. आयुक्त, सहारनपुर मण्डल, सहारनपुर की आख्या दिनांक 27-06-2020 के आधार पर कार्यालय जिलाधिकारी शामली के आदेश संख्या-3814/खनन-2020 दिनांक 10-07-2020 के द्वारा इकाई (मैसर्स एम0एम0 ट्रेडर्स, प्रो0 श्री मनजीत कुमार पुत्र श्री वेदप्रकाश, निवासी-ग्राम मंगलौरा कदीम करनाल (पट्टाधारक खनन क्षेत्र मामौर अहतमाल साबिक)) को अपने सीमांकित क्षेत्र से बाहर लगभग 18500 घनमीटर साधारण बालू खनन किये जाने के फलस्वरूप 65/- रूपये प्रति घनमीटर की दर से देय रायल्टी अंकन रूपये 12,02,500/- खान एवं खनिज विकास एवं विनियमन अधिनियम 1957 की धारा 21 के अनुसार खनिज मूल्य(रायल्टी का पाँच गुना) 60,02,500/-रूपये कुल अंकन 72,15,000/- रू0 एवं उक्त खनन क्षेत्र में उत्तर प्रदेश खनिज (परिहार) (सैतालिसवां संशोधन) नियमावली 2019 के नियम के 41(ज) के अधीन उपबन्धित उपबन्धों का उल्लंघन करते हुये जल धारा में पॉकलैण्ड मशीन द्वारा साधारण बालू का खनन किये जाने के कारण उक्त नियमावली के नियम 59 के प्राविधानों के अन्तर्गत अंकन 5,00,000/- रू0 इस प्रकार कुल 77,15,000/- की धनराशि अधिरोपित किया गया। उक्त अधिरोपित धनराशि अंकन 77,15,000/- इकाई द्वारा जमा न करने के कारण कार्यालय जिलाधिकारी शामली के पत्र संख्या-3825/खनिज सहायक-वसूली (रायल्टी)/2020 दिनांक 22-07-2020 द्वारा भू-राजस्व के बकाया की भाँति वसूली किये जाने हेतु वसूली प्रमाण जारी किया गया है।
6. इकाई द्वारा माह अक्टूबर, 2020 की मासिक किश्त अंकन 2636070/- दिनांक 10-10-2020 को चालान सं0 AKD200208166 द्वारा जमा करते हुये खनन कार्य संचालित किया गया। (छायाप्रति संलग्न) - 3
7. इकाई का पुन सीमांकन मानसून सत्र के पश्चात् दिनांक 22-10-2020 को सहायक भूवैज्ञानिक/खान अधिकारी, शामली, सर्वेयर, सम्बन्धित लेखपाल व पट्टाधारक की उपस्थिति में करते हुये पुनः सीमा स्तम्भ स्थापित किये गये। (छायाप्रति संलग्न) - 4
8. इकाई का संयुक्त स्थलीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 26-10-2020 को किया गया। वक्त निरीक्षण के खनन संक्रिया संचालित पायी गयी। इकाई द्वारा खनन कार्य अपनी निर्धारित सीमा के अन्दर करते हुये पर्यावरणीय स्वीकृति में जारी नियम/शर्तों के अधीन करते हुये पाया गया।

(विपुल कुमार)
26/10/20

अवर अभियन्ता,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

(रंजना सिंह)
26/10/20

सहायक भूवैज्ञानिक/खान अधिकारी,
शामली।

(डॉ0 डी0सी0 पाण्डेय)
26/10/20

सहायक वैज्ञानिक अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर

(उपजिलाधिकारी)
26/10/20
कैराना

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: doeuplko@yahoo.com

Website: www.seiaaup.in

To,

Shri Manjeet Kumar,
S/o Shri Ved Prakash,
Near Manjeet Filling Station, Meerut road,
Village- Manglaoura Kadeem, Karnal,
Haryana- 132001

Ref. No. 603 /Parya/SEAC/4416/2018Date: 26 December, 2018

Sub: Environmental Clearance for Proposed Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

Dear Sir,

Please refer to your application/letter dated 24-07-2018, 28-07-2018 & 01-11-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 11/12/2018.

A presentation was made by the project proponent along with their consultant M/s Creencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1- The environmental clearance is sought for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/75917/2018		
2. File No. allotted by SEIAA, UP	4416		
3. Name of Proponent	M/s. M. M. Traders Proprietor - Manjeet Kumar , S/o Ved Prakash		
4. Full correspondence address of proponent and mobile no.	121/2, Manglaura Qadim, Nagla Megha, Karnal, Haryana Pin - 132001		
5. Name of Project	Mamaur Ahatmal Sabik Ordinary Sand Deposit On Yamuna River.		
6. Project location (Plot/Khasra/Gata No.)	Village - Mamaur Ahatmal Sabik, Gata No. 2/9, 2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 Tehsil - Kairana, District - Shamli State - Uttar Pradesh.		
7. Name of River	Yamuna River		
8. Name of Village	Mamaur Ahatmal Sabik		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Ordinary Sand		
12. Sanctioned Lease Area (In Ha.)	15.818 Ha.		
13. Mineable Area (In Ha.)	11.589 Ha.		
14. Zero level mRL	227 m		
15. Max. & Min mrl within lease area	234 - 228 m.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°21'49.19"N	77° 8'11.14"E
	B	29°21'53.11"N	77° 8'25.98"E
	C	29°21'46.18"N	77° 8'21.46"E

1(a)

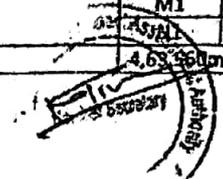


E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3. 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 23/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kalra, District-Shamli, M/s M.M. Traders (Leased Area-15.819).

C1	29°21'45.86"N	77° 8'19.35"E
D	29°21'44.20"N	77° 8'18.74"E
E	29°21'43.22"N	77° 8'19.99"E
E1	29°21'43.02"N	77° 8'18.77"E
F	29°21'40.70"N	77° 8'18.37"E
G	29°21'40.41"N	77° 8'20.66"E
H	29°21'38.19"N	77° 8'20.61"E
H1	29°21'36.79"N	77° 8'18.00"E
H2	29°21'37.84"N	77° 8'17.83"E
I	29°21'31.81"N	77° 8'20.35"E
J	29°21'30.79"N	77° 8'16.71"E
K	29°21'31.65"N	77° 8'16.21"E
L	29°21'30.81"N	77° 8'12.66"E
M	29°21'34.55"N	77° 8'7.84"E
M1	29°21'34.93"N	77° 8'9.12"E
N	29°21'37.40"N	77° 8'8.00"E
N1	29°21'36.34"N	77° 8'8.37"E
O	29°21'37.44"N	77° 8'11.01"E
P	29°21'39.27"N	77° 8'10.45"E
P1	29°21'40.32"N	77° 8'10.65"E
Q	29°21'46.06"N	77° 8'11.78"E
Submerged area		
N	29°21'37.40"N	77° 8'8.00"E
O	29°21'37.44"N	77° 8'11.01"E
P	29°21'39.27"N	77° 8'10.45"E
P1	29°21'40.32"N	77° 8'10.65"E
D	29°21'44.20"N	77° 8'18.74"E
E	29°21'43.22"N	77° 8'19.99"E
E1	29°21'43.02"N	77° 8'18.77"E
F	29°21'40.70"N	77° 8'18.37"E
G	29°21'40.41"N	77° 8'20.66"E
H	29°21'38.19"N	77° 8'20.61"E
H1	29°21'36.79"N	77° 8'18.00"E
N1	29°21'36.34"N	77° 8'8.37"E
N2	29°21'36.37"N	77° 8'11.04"E
N1	29°21'36.34"N	77° 8'8.37"E
Total workable area		
Block 1		
A	29°21'49.19"N	77° 8'11.14"E
B	29°21'53.11"N	77° 8'25.98"E
C	29°21'46.18"N	77° 8'21.46"E
C1	29°21'45.86"N	77° 8'19.35"E
D	29°21'44.20"N	77° 8'18.74"E
P1	29°21'40.32"N	77° 8'10.65"E
Q	29°21'46.06"N	77° 8'11.78"E
Block 2		
H1	29°21'36.79"N	77° 8'18.00"E
I	29°21'31.81"N	77° 8'20.35"E
J	29°21'30.79"N	77° 8'16.71"E
K	29°21'31.65"N	77° 8'16.21"E
L	29°21'30.81"N	77° 8'12.66"E
M	29°21'34.55"N	77° 8'7.84"E
M1	29°21'34.93"N	77° 8'9.12"E
N1	29°21'36.34"N	77° 8'8.37"E

17. Total Geological Reserves

4.63 960m



(b)

E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/9, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

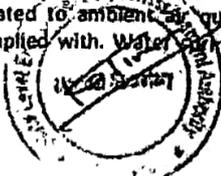
18. Total Mineable Reserves in LOI	15.818												
19. Total Proposed Production	2,37,270m ³												
20. Proposed Production/year	11,86,350m ³												
21. Sanctioned Period of Mine lease	2,37,270m ³												
22. Production of mine/day	5 Years												
23. Method of Mining	950 m ³ /Day												
24. No. of working days	Opencast Semi-mechanized mining ✓												
25. Working hours/day	250 days/ Year												
26. No. Of workers	12 Hours												
27. No. Of vehicles movement/day	70												
28. Type of Land	106												
29. Ultimate Depth of Mining	Govt. Land												
30. Nearest metalled road from site	2.5 m												
31. Water Requirement	332 m												
	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.70</td> </tr> <tr> <td>Suppression of dust</td> <td>1.59</td> </tr> <tr> <td>Plantation</td> <td>3.37</td> </tr> <tr> <td>Others (if any)</td> <td>0.00</td> </tr> <tr> <td>Total</td> <td>5.66</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.70	Suppression of dust	1.59	Plantation	3.37	Others (if any)	0.00	Total	5.66
PURPOSE	REQUIREMENT (KLD)												
Drinking	0.70												
Suppression of dust	1.59												
Plantation	3.37												
Others (if any)	0.00												
Total	5.66												
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019												
33. Any litigation pending against the project or land in any court	No												
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	185/ Kha. B.-2018, Dated: 08 th May, 2018.												
35. Details of Lease Area in approved DSR	15.818 Hectares												
36. Length and breadth of Haul Road	Length 332 m, Width 6.0 m												

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 11/12/2018 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 18/12/2018 has decided to grant the Environmental Clearance to the title project for collection of 2,37,270m³/Annum is proposed from mining lease area 15.818 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be



99

1(c)

E.C. for Ordinary Sand Mine on Yamuna River at Gata No. - 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/12, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mameur Ahatmal Sabik, Tehsil-Kalrana, District-Shamli, M/a M.M. Traders (Leased Area- 15.813).

- applied to take care of dust generated during mining operation, Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
 9. Parking of vehicles should not be made on public places.
 10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
 11. No wildlife habitat will be infringed.
 12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
 13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
 14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
 15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
 16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
 17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
 18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No.

Stamp: District Mining Officer, Kalrana, Shamli

9/5
1(d)

E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kalra, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

- 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.



97
1(e)

E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mampur Ahatal Sabik, Tehsil-Kalra, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

Specific Conditions:

1. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
2. Pakka motorable haul road to be maintained by the project proponent.
3. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
4. Permission from the competent authority regarding evacuation route should be taken.
5. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
7. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
8. Provision for cylinder to workers should be made for cooking.
9. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
10. Provide suitable mask to the workers.
11. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
12. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
13. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
14. Provision for two toilets and hand pumps should be made at mining site.
15. Drinking water for workers would be provided by tankers.
16. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
17. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
18. Corporate Environmental Responsibility (CER) plan with minimum Rs. 1.94 Lakhs/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Shamli, U.P.
19. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
20. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
21. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
22. Width of the haul road shall be more than 6 meter.
23. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
24. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
25. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 25 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
26. The Environmental clearance will be co-terminus with the mining lease period.
27. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.



9/6
1(F)

E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kalrana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

29. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
31. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
32. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
33. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
34. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
35. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
36. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
37. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
38. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
39. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
40. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
41. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
42. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
43. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
44. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
45. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
46. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
47. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
48. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
49. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.



95
2(6)

E.C. for Ordinary Sand Mine on Yamuna River at Gola No.- 2/9, 2/10, 2/11, 3, 4, 5/2, 2/4, 19/3, 19/8, 19/7, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabli, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

50. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
51. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
52. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
53. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
54. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
55. Waste water from potable use be collected and reused for sprinkling.
56. During the school opening and closing time vehicle movement will be restricted.
57. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2005, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEAC/4416/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vilhutti Khond, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.


(Ashish Tiwari)
Member Secretary, SEIAA

CONSENT ORDER

Ref No. -
90177/UPPCB/Circle3(UPPCBHO)/CTO/water/S
HAMLI/2020

Dated : 11/04/2020

To ,

Shri MANJEET KUMAR
M/s MM TRADERS

Gata No. 2/9, 2/10, 2/11,3,4,Mi/5/2,2/4,19/3, 19/8,19/2,22,9/4,19/7,21/1 ,21/2,21/3,21/5,23/2,
Gram Memaur, Ahtmal Sabik, Tahseel Kairana, Distt Shamli,SHAMLI,SHAMLI,
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MM TRADERS

Reference Application No :7885591

Dated :11/04/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MM TRADERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/02/2020 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi
Kumar
Chauhan
Digitally signed by
Nishi Kumar
Chauhan
Date: 2020.04.20
19:17:30 +05'30'
CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.04.20
19:17:43 +05'30'
CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MM TRADERS vide

Consent Order No. 7885591/ Water

Dated : 11/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand -237270 Metric cube/Annum.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. . .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for Mining of Sand -237270 Metric cube/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SLEIAA dated-26.12.2018.
6. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
7. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
8. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
9. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. Industry shall comply the all conditions imposed in the NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi	Digitally signed by	
Kumar	Nishi Kumar	CEO
Chauhan	Chauhan	
Chauhan	Date: 2020.04.20	C-3.
	19:18:00 +05'30'	

CHALLAN**(अर्जी खनन तथा धतु कर्म उद्योग, उ०प्र०)****Government of Uttar Pradesh****Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money****[To be submitted through Net-Payment]****Challan No.: AKD200208166****Assessment Year: 2020-2021****Name of the Bank:****Unique Id:****Depositor Name:****Depositor Address:****Challan Date: 10/10/2020****Tax Period: ANNUAL****State Bank of India****Manjeet Kumar Ms MM Traders**

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	2636070.00
Totals of the above heads			2636070.00

A SUM OF Rs. 2636070.00 AGAINST THE HEADS MENTIONED ABOVE - [THROUGH NET-PAYMENT
TRANSACTION] -- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks -> October month payment)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CKO0853558, Scroll Date:-12/10/2020

संयुक्त पुनःसीमांकन आख्या

4

प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, गाजियाबाद को प्रेषित पत्र दिनांक 15-10-2020 द्वारा अवगत कराया गया कि जनपद शामली की तहसील कैराना क्षेत्रान्तर्गत ई-निविदा सह ई-नीलामी के माध्यम से 05 वर्षों (दीर्घकालीन) हेतु स्वीकृत/संचालित 03 खनन पट्टों जिनका पूर्व में सीमांकन किया जा चुका है, परन्तु मानसून सत्र में बाढ़ के कारण खनन पट्टों में लगे सीमा स्तम्भ क्षतिग्रस्त होकर अपने स्थान से हट गये हैं। वर्तमान में खनन पट्टों में नियमानुसार खनन संक्रियारें किये जाने हेतु तीनों खनन पट्टों के पूर्व सीमांकित क्षेत्रों के सीमा स्तम्भों को पुनः स्थापित कराया जाना आवश्यक है, ताकि पट्टेधारक अपने निर्धारित क्षेत्र से बाहर खनन कार्य न कर सकें एवं अनावश्यक सीमा विवाद से बचा जा सके। उपरोक्त तीनों खनन क्षेत्रों के सीमा स्तम्भों को पुनः स्थापित कराने हेतु सर्वेयर उपलब्ध कराने की अपेक्षा-की गयी है।

तत्पश्चात् प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, गाजियाबाद के पृष्ठांकन आदेश दिनांक 19-10-2020 द्वारा उक्त कार्य के सम्पादन हेतु खनन अनुभाग सहारनपुर में कार्यरत सर्वेयर श्री शिव कुमार, जनपद शामली भेजने हेतु खान अधिकारी, सहारनपुर को निर्देशित किया गया।

उक्त निर्देश के अनुपालन में दिनांक 22-10-2020 सहायक भूवैज्ञानिक/खान अधिकारी, शामली, सर्वेयर श्री शिव कुमार एवं फुरकान अहमद, सर्वे लेखपाल द्वारा जनपद शामली में 05 वर्षों हेतु स्वीकृत खनन क्षेत्र ग्राम मामौर अहतमाल साबिक व मण्डावर खण्ड-3 तहसील कैराना जिला शामली का पट्टाधारकों की उपस्थिति में पूर्व सीमांकित पिलरों के निम्न कोर्डिनेट्स के आधार पर पुनः स्थापित किया गया है :-

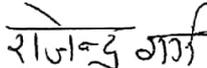
खनन क्षेत्र मामौर अहतमाल साबिक क्षेत्र 015.818 है० पट्टाधारक मनजीत कुमार

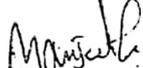
Name of Pillars	Latitude	Longitude
A	29°21'44.62" N	77°08'09.01" E
B	29°21'51.48" N	77°08'23.76" E
C	29°21'45.14" N	77°08'20.52" E
D	29°21'37.46" N	77°08'21.42" E
E	29°21'36.81" N	77°08'18.02" E
F	29°21'28.13" N	77°08'14.12" E
G	29°21'32.61" N	77°08'07.22" E

खनन क्षेत्र ग्राम मण्डावर खण्ड-3 क्षेत्र 20.34 है० पट्टाधारक अशोक कुमार जैन प्रतिनिधि श्री राजेन्द्र गर्ग

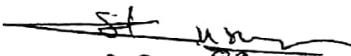
Name of Pillars	Latitude	Longitude
A	29°27'20.79" N	77°08'16.88" E
B	29°27'02.61" N	77°08'00.83" E
C	29°27'08.14" N	77°07'51.91" E
D	29°27'26.29" N	77°08'08.19" E

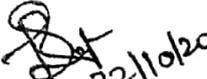
आख्या अवलोकन हेतु सेवा में प्रेषित है।


श्री राजेन्द्र गर्ग
प्रतिनिधि खनन क्षेत्र
मण्डावर खण्ड-3


पट्टाधारक मनजीत कुमार
खनन क्षेत्र मामौर
अहतमाल साबिक


फुरकान अहमद,
सर्वे लेखपाल


श्री शिव कुमार, 10-20
सर्वेयर, सहारनपुर


डॉ० रंजना सिंह,
सहायक भूवैज्ञानिक/खान अधिकारी,
शामली।